

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:1371  
ANSWERED ON:03.08.2006  
TENDERS FOR MARRIED ACCOMMODATION PROJECTS  
Khan Shri Sunil

**Will the Minister of DEFENCE be pleased to state:**

(a) whether the Military Engineer Services failed to accept the tenders for married accommodation projects within the time stipulated under the Fast Track Procedure (FTP) leading to re-tendering and as a result thereof an extra expenditure of Rs. 1.44 crore was incurred defeating the very purpose of FTP in April, 1997 as pointed out in C&AG Report No. 6 of 2005;

(b) if so, the facts thereof; and

(c) the action taken by the Government in this regard?

**Answer**

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

(a) to (c): As pointed out in the Comptroller and Auditor General (C&AG) Report No. 6 of 2005, re-tendering was done in the four cases relating to construction of married accommodation at Kamptee, Bhopal, Meerut and Rangapahar executed under the Fast Track Procedure. The Army Head Quarters have been directed to conduct an inquiry in the matter.